

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 13001 of 2014

[Arising out of Order-in-Original/Appeal No OIA-VAD-EXCUS-001-APP-270-2014-15 dated 14.07.2014 passed by Commissioner (Appeal) of Central Excise & ST, Vadodara-I

Iron Engineering Works

35, Gayatri Society, Po Bajwa,
VADODARA, GUJARAT

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Vadodara Respondent

1st floor, Central Excise Building,
Race Course Circle, Vadodara,
Gujarat-390007

APPEARANCE :

Shri A Banerjee, Advocate for the Appellant
Shri R K Bhashkar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/11259 / 2020

DATE OF HEARING/ DECISION : 13.10.2020

RAMESH NAIR :

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Shri A Banerjee, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seek withdrawal of appeal.

3. Shri R K Bhashkar, learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**